

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 2401 OF 2017

Jai Prakash Sharma ... Petitioner(s)
VERSUS
State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 31st March, 2017 when the Court was pleased to pass the following order:

"Issue notice on the special leave petition as well as on the application for bail returnable within four weeks.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve the standing counsel for the respondent-State."

Accordingly Show Cause Notice returnable on 1st May, 2017 was issued to the sole Respondent/ State through registered post A.D. as well as dasti through Counsel for the Petitioner on 8th April, 2017 .

Mr. Ravi Prakash Mehrotra, Advocate has on 17th April, 2017 filed Vakalatnama/Appearance on behalf of sole Respondent /State.

Service of Show Cause Notice is complete.

The above matter was mentioned before the Hon'ble Court on 27th April, 2017 when the Court was pleased to pass the following order:

"Post for hearing on 1.5.2017, subject to no objection, as per roster."

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 29th day of April, 2017.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Gunnam Venkateswara Rao, Advocate
2. Mr. Ravi Prakash Mehrotra, Advocate

C4/dk

ASSISTANT REGISTRAR